

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

O.A. NO. 28 of 2025/EZ

Haripriya Patel

...Applicant

Vs.

State of Orissa & Ors.

...Respondents

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Puri, Odisha

Dtd. 19.07.2025

Through

padmesh mishra

Padmesh Mishra

Advocate for the Respondent No.1 & 2

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Mob. 9958230144

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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O.A. NO. 28 of 2025/EZ

Haripriya Patel

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Vs.

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**AFFIDAVIT FILED BY THE RESPONDENT NO.
1- ADDITIONAL CHIEF SECRETARY, FE&CC
DEPARTMENT & COLLECTOR, PURI-
RESPONDENT NO. 2**

I, Sri Chanchal Rana, aged about 37 years, S/o-
Anil Kanta Rana, at present working as District
Magistrate & Collector Puri, At/PO: Puri, Dist-Puri, do
hereby solemnly affirm and state as follows:

1. That, I am arrayed as Respondent No. 2 in the
above-mentioned Original Application, in my official
capacity. That I have gone through the above-
mentioned Original Application and have understood
the contents thereof. In my official capacity I am well
acquainted with the facts of the case and thus
competent to swear this affidavit. This affidavit may
also be treated as having been filed on behalf of
Respondent No. 1- Additional Chief Secretary,
FE&CC Department in light of authorization letter No.
FE-ENV1-CASE-0023-2025/15241/FE&CC dated
24.06.2025, authorizing the Collector, Puri to file the
present affidavit.

Chanchal Rana
Collector, Puri



2. That the O.A. No. 28 of 2025 has been filed by the applicant before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata seeking for a direction to the State Authorities to contain the pollution which is affecting the residents around Baliapanda dump site.

3. That this Hon'ble Court has been pleased to direct the Collector, Puri to file counter affidavit in regard to the article published in the newspaper Sambad titled as "Burning Baliapanda Waste Hill, Everyone Suffers from Respiratory Problems, Bio Mining Process Begins Yet Fire Persists".

4. That it is humbly submitted that the Executive Officer, Puri Municipality has been requested to submit his report to the present petition. The Executive Officer, Puri Municipality had submitted his report vide his letter No. 5583 dt. 11.06.2025. The report reveals that Dumping Yard at Baliapanda was operational since 1984 in an area of around 5.00 Acre of land. At that time there was no habitation around the dumping yard, but, the present habitation is developed by encroachers by encroaching the said Govt. land in recent years. Now, as per decision in the meeting held on 07.08.2024 at 12.30 P.M under the Chairmanship of the Collector & District Magistrate, Puri, steps are being taken by the Tahasildar, Puri to prevent

Chanchal kumar
Collector, Puri



encroachment in the area by adopting mandatory NOC from the utility agencies like TPCODL, WATCO, RWS&S etc. while applying for utilities like new connection of electricity and water by the general public. The concerned agencies have been instructed not to allow any temporary or permanent connection on Government land, Deity land or land of Lord Jagannath. Further encroachment cases are being booked under OPLE Act to prevent any encroachment.

Copy of the letter No. 5583 dated 11.06.2025 is annexed here with and marked as **Annexure-A**.

Copy of the proceedings dated 07.08.2024 is annexed here with and marked as **ANNEXURE- B**.

5. That the Puri Municipality has started Bio – Mining legacy waste through an agency namely Rohini Fire Pvt. Ltd, Kolkata vide office agreement dated 17.10.2023. In the mean-time the agency has already bio-mined a quantity of 2,24,880 MT which was initially assessed. However, later a significant quantity of waste in highly compressed manner was found lying at the site. Accordingly, drone survey was conducted and assessed that additional quantity of 1,67,024 MT legacy waste is present. Government in Housing & Urban Development Department has approved the proposal for continuation of bio-mining process for remediation of remaining legacy wastes through the

Chanchal Kame
Collector, Puri



19/07/25

existing agency with prevailing terms & conditions. The Puri Municipality is taking all possible steps and efforts to complete the remediation process. The agency has also increased its machinery deployment to enhance the process.

6. The main reason of fire at the dumping site is due to the faster biodegradable fraction compost and increase of temperature beyond 70-80 degree Celsius with the presence of methane gas mainly during summer season. Besides, miscreants from nearby habitants are also responsible for fire due to various reasons such as throwing burning cigarettes etc.

7. That the Puri Municipality has installed CCTV Cameras and kept Security Guards through the Agency responsive for Bio- Mining at the site for surveillance. Further, the work "construction of boundary wall" with an estimated cost of Rs.99,66,000/- (Rupees Ninety-Nine Lakh Sixty-Six Thousand) is under progress around the Dumping Yard at Baliapanda. The total height of the boundary wall is 1.8 meters. The total perimeter is about 800 meters. It will prevent the trespassers and miscreants from coming at the site. Further it will also prevent the fire from spreading outside. The encroachment line from the legacy waste site is about 50' Ft on the left side separated by concrete drain and road. Similarly, the right-side

Shanchar Keri.
Collector, Puri



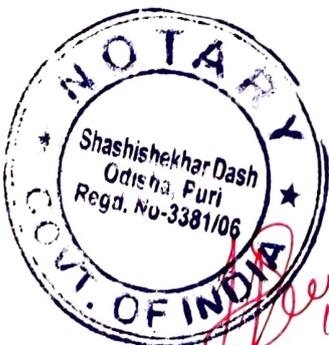
encroachment is also about 50' Ft separated by road and the back-side encroachment is more than 300' Ft. In case there is incident of fire in legacy waste site, it will be confined to the legacy waste. However, to meet an untoward incident, if any, fire fighting arrangements have been made. Further, fire service is also available on call to attend the exigencies.

8. It is submitted that a report from Asst. Fire Officer, Puri, Fire Station Puri was taken vide office letter No. 1718/Judl dt. 16.05.2025 regarding the total number of fire calls attended by Fire Station, Puri at Baliapanda Dumping Yard, Puri. In this connection, the Asst. Fire Officer, Puri Fire Station, Puri has submitted the breakup of calls attended during the year 2024-2025 vide his letter No. 2101 dt. 16.5.2025. It is seen that the number of fire calls have reduced comparatively after installation of CCTV Camera and Security Guards. The chances of getting any fire accident have been minimized & so as the production of toxic smoke.

Copy of the letter No. 2101 dt 16.5.2025 of the Asst. Fire Officer, Puri is annexed herewith and marked as **Annexure – C**

9. That it is humbly submitted that a similar case in this subject matter was registered vide MA Case No 29/2023 arising out of OA No. 51 of 2023 filed by

Shashishekhar Dash
Collector, Puri



Chinmaya Das. In this regard Chief Secretary, Government of Odisha had filed required affidavit before the Hon'ble NGT (Eastern Zone) on 15.02.2025 and the case has already been disposed of on 19.02.2025 with a direction to complete the boundary wall within the stipulated time and bio-mining of the remaining legacy waste which would have to be completed by 31st May 2025. In this regard, the Collector & District Magistrate, Puri had directed the Executive Officer, Puri Municipality to comply with the orders of this Hon'ble Tribunal vide his office letter No. 1371 dated 17.04.2025. In addition, the Tahsildar, Puri had also filed a compliance report in the said matter vide letter No. 1303 dated 06.02.2025.

Chandhal Kumar
Collector, Puri

Copy of letter No. 1303 dated 06.02.2025 is annexed herewith and marked as **ANNEXURE- D**.

10. That now no waste is sent to Baliapanda Dumping site and the waste directly goes to MRF and MCC. In this regard, the Puri Municipality has constructed 10 Micro Composting Plants of 5 TPD capacities each and 6 Martial Recovery Facilities of 10 TPD capacities for processing of regular waste generated from the City. House to House wastes are also going to MCC and MRFs for processing on regular basis.



11. That the respondent craves leave of this Hon'ble Court to submit further affidavit/affidavits, if necessary, in future.

12. That the original application is otherwise improper unjustified and as such is liable to be dismissed.

13. That the facts stated above are true to the best of my knowledge and belief based on official records.

Chanchal Kuan
DEPONENT
Collector, Puri

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Verified at Puri on this 19th day of 2025.

Chanchal Kuan
DEPONENT
Collector, Puri



SL. No. 19

Dated 19.07.25

Solemnly Affirms & Signed
before me on this 19th
day of July 2025 at 4:00 AM PM

Shashishekhar Dash
Notary Public, Odisha

8
ANNEXURE- A

1864
12-6-25



OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 5583 / Dated. 11.06.25

Mail ID: purim.hud@nic.in
purim.hud@gmail.com

The Additional District Magistrate, Puri.

Sub: - Regarding submission of Action taken report in connection with O.A No. 28/2025/EZ filed by Harapriya Patel -Vrs- State of Odisha & others before the learned National Green Tribunal Eastern Zone Bench, Kolkata.

Ref: - Your letter No.1579/Judl/dt. 5.5.2025.

Sir,

In inviting a reference to your office letter on the subject cited above, I am to say that P.W.C has been submitted to Municipal Advocate for filling in N.G.T. Copy of the P.W.C is enclosed for reference.

Yours faithfully,
Executive Officer,
Puri Municipality, Puri

*True copy
attested*

S. K. Patra
Deputy Collector,
Judicial, Collectorate Puri

*copy
in file
11/06/25*



DRAFT PARAWISE REPORT OF EXECUTIVE OFFICER, PURI MUNICIPALITY IN CONNECTION WITH O.A NO. 28/2025/EZ FILED BY HARAPRIYA PATEL VRS

STATE OF ODISHA & OTHERS

1. The Dumping Yard at Baliapanda was operational since 1984 which is about in 5.00 AC of Land. There was no habitation around the dumping yard then. The present habitation is developed by encroachers in Govt. land in recent years.
2. That the main reason of fire at dumpsite is that the biodegradable fraction composts faster, increasing the temperature of the heat to beyond 70-80 degree Celsius with the presence of methane gas mainly in summer season. Besides miscreants from the nearby habitant are also responsible for fire for various reasons such as throwing burning cigarettes etc..
3. That the fact stated by the petitioner is the same subject matter of O.A No 51/2023/EZ filed by Chinmaya Das vrs State of Odisha & others which was disposed on 17.07.2023 by Hon'ble NGT with various direction & Puri Municipality is working on compliance to these direction as follows.
 - a. The construction of boundary wall around the dumping Yard has been started on 04.11.2024 and nearing completion.
 - b. Puri Municipality has started bio-mining of legacy wastes through an agency. The agency has completed bio mining of 2,24,880 MT of legacy wastes which was initially assessed. However later a significant quantity of waste in highly compressed manner was found lying at the site. Accordingly drone survey was conducted and assessed that additional quantity of 1,67,024 MT legacy waste is present. Govt in H&UD Deptt has approved the proposal for continuation of bio-mining process for remediation of remaining legacy wastes through the existing agency with prevailing terms & conditions. Puri Municipality is taking all possible steps & efforts to complete the remediation process. The agency has also increased their machinery deployment to enhance the process.
 - c. Puri municipality has installed CCTV cameras & security guards through the agency at the site. After installation of CCTV & deployment of security guards to entry of the mischievous people in the dumping yard has been restricted & since then there is no incident of fire reported. Fire service is also available on call to attend immediately in case there is any fire incident.
 - d. Puri Municipality is taking all possible steps & efforts to complete the remediation process.

*True copy
attached
Chinmaya Das
Deputy Collector,
Judicial, Collectorate Puri*

10.6.2025
Executive Officer,
Puri Municipality, Puri



OFFICE OF THE TAHASILDAR, PURI

Email - tah.puri-cd@nic.in

Order No. 6195Date - 17/08/2024Office Order

In pursuant to the proceedings of the meeting held under the chairmanship of the Collector & District Magistrate, Puri on 07/08/2024 and vide the Memo No. 2509 Dated 16/08/2024; it has been clarified that all utilities like electrical connection and water connection should be granted only after verification of land records. Further, it has been clarified that no public utilities shall be granted by the agencies including TPCODL & WATCO over Government land/ SJTA Land/ any Deity Land.

In this context; it is directed that the General & Miscellaneous section of this office shall deal with the NOC requirements of general public for utilities like Electricity and Water.

The role of the General & Miscellaneous section shall be as follows -

1. Provide the Blank application format to the consumer who wants to avail a new electricity/water connection from TPCODL/WATCO & RWSS respectively
2. Receive the Filled application from the consumer and do initial checks
3. Communicate to the concerned Field official (RI/ARI) for inquiry
4. Receive the Inquiry report from the concerned Field official (RI/ARI).
Concerned Revenue Supervisor shall attest the inquiry report.
5. Communicate the NOC/comments to the concerned agency - TPCODL/ WATCO/ RWSS

It is highlighted here that the entire process shall be completed within a period of 03 (three) working days after receipt of the filled in application from the concerned consumer. A separate physical register shall be maintained to track the applications.

The above order should be followed without any deviation.

True copy
after test
Deputy Collector,
Judicial, Collectorate Puri

Tahasildar, Puri

Proceedings of the meeting on unauthorised construction on Govt. Land and connection of different utilities to those constructed structures

A meeting was held under the chairmanship of Collector & District Magistrate, Puri in his Residence office chamber at 12.10 PM on 07.08.2024.

At the outset Collector & District Magistrate, Puri welcomed all the participants of the meeting on the subject-unauthorised construction on the Govt. Land. The list of the participants is appended at Annexure-A.

After thorough discussion among the members the following decisions are taken.

1. That the utilities like electrical connection and water connection by concerned agencies (i.e. TPCODL, WATCO, RWSS, Fire) should be granted on proper verification of land records.
2. In case of temporary connections on different festive occasion like marriage, mela etc. the concerned utility agencies should verify the ground rent obtained from local revenue authority in case, if the applied land is a Govt. land.
3. That in all cases of temporary connections given on Government land should be removed or disconnected by the concerned agencies in due time.
4. That in no case, temporary connections should be granted for unauthorised constructions (i.e. Temporary/Permanent) on Govt. Land, Deity Land or land of Lord Jagannath.
5. That the utility agency henceforth should not allow any permanent connections (i.e. Electrical or water etc.) on Govt. Land, Deity Land or land of Lord Jagannath.
6. The Above decisions will be applicable to the entire district of Puri
7. That the revenue field staff ARI, RI, Revenue Supervisor, Addl. Tahasildar, Tahasildar will keep a close watch on the above subject and submit monthly report to the undersigned.

The meeting ended with vote of thanks to the Chair.

sl
Collector & DM, Puri

Memo No. 2509 / Date. 16.08.2024

Copy forwarded to ADM(Gen), Puri/ E.O., Puri Municipality, Puri/ Secretary, PKDA, Puri/ Sub-Collector, Puri/ Dy. Collector, Revenue, Puri/ All Tahasildars/ EE, TPCODL, Puri for information and necessary action.

16/8/24
Addl. District Magistrate
(Revenue), Puri

Memo No. 2510 / Date. 16.08.2024

Copy forwarded to OSD to Collector, Puri for kind perusal of Collector, Puri.

16/8/24
Addl. District Magistrate
(Revenue), Puri

True copy after test
Deputy Collector
Judicial, Collectorate Puri

Puri Fire Station, Puri
afopuri-ofs@gov.in

Letter No:- 2101

Date:- 16.05.2025

To

The Deputy Collector,
Judicial, Puri.

Ref:- Letter No-1718 /Judl., dtd-14.05.2025

Sub: Submission of information regarding the number of fire calls attended by Puri Fire Station at Baliapanda Dumping Yard, Puri.

Sir,

With reference to the letter cited above, the required information regarding the number of fire calls attended by Puri Fire Station at Baliapanda Dumping Yard, Puri during the years 2024 and 2025, as mentioned below:

Sl. No	Year	Month	Total Nos. of Fire Call attended
1.	2024	January	Nil
		February	13 Nos
		March	05 Nos
		April	12 Nos
		May	08 Nos
		June	03 Nos
		July	01 No
		August	Nil
		September	Nil
		October	01 No
		November	04 Nos
		December	02 Nos
2.	2025	January	Nil
		February	Nil
		March	03 Nos
		April	02 Nos
		May	Nil

This is for favour of your kind information please.

Yours faithfully

[Signature]
16/05/2025
AFO,

Puri Fire Station, Puri
AFO

Puri Fire Station, Puri

True copy attested
[Signature]
Deputy Collector,
Judicial, Collectorate Puri

14

ANNEXURE- D

e-Mail id-tah.puri-od@nic.in



OFFICE OF THE TAHASILDAR, PURI
[Judicial Section]

Letter No. 1303 Dt. 6.2.25

4391
72-20
32

To

The Dy. Collector, Judicial Section, Puri

Sub:

M.A. No.29/2023 (arising out of O.A. No.51/2023/EZ) filed by Sri Chinmaya Das Vrs-State of Odisha & others before the Learned National Green Tribunal, Eastern Zone Bench, Kolkatta

Ref-

Dist Office letter no.368/Judl dt.03.02.2025.

Sir,

In inviting a reference to the subject cited above, I am to furnish here with the compliance report on following points.

3. An alienation case bearing no.28/2025 is initiated for solid waste management at Mz-Rahangiria.

7. Steps are being taken to prevent further encroachment in the area through NOC for requirement of general public for utilities like new connection electricity and water vide memo no.2509 dt.16.08.2024 of proceeding of the meeting held under the chairmanship of the Collector & District Magistrate, Puri. Further cases are being booked Under OPLE Act. to prevent encroachment.

Yours Faithfully

15-06/07/25
Tahasildar, Puri

The copy
attached
Deputy Collector
Judicial, Collectorate Puri